

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 6**  
**(IB)-470(ND)/2019**

**IN THE MATTER OF:**

LIC Housing Finance Ltd.

.... Applicant/petitioner

Vs.

Durha Vitrak Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016 (CIRP)**

**Order delivered on 25.05.2021**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant(s):-

For the respondent(s):- Mr. Ashish Makhija, Akanksha Vasudeva, Advocates for Ex-Director

**ORDER**

It is an application filed by an ex-director Mr. Rakesh Saxena stating that the order dated 20.05.2021 mistakenly released in the name of Acting President and the Hon'ble Member (Technical) Shri Hemant Kumar Sarangi, but the matter was heard and had been ordered by the Acting President and the Hon'ble Member (Technical) Dr. V.K. Subburaj, therefore sought for rectification of the mistake crept in the said order.

On realizing the mistake crept in, since the Hon'ble Member (Technical) Dr. V.K. Subburaj with whom this matter was heard has already demitted Office, the order that has come in the name of Acting President and Technical Member Shri Hemanth Kumar Sarangi is hereby declared as void and the matter is reopened for hearing by the Regular Principal Bench i.e., the Acting President and the Hon'ble Member (Technical) Shri Hemant Kumar Sarangi .

List IA2323/2021 for hearing on **31.05.2021**.

**Sd/-**  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

**Sd/-**  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**